# GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

#### LOK SABHA UN-STARRED QUESTION NO.214 TO BE ANSWERED ON 02.02.2024

# SURVEY OF CHILD CARE INSTITUTIONS

#### 214. SHRI JAYADEV GALLA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has undertaken a survey/audit of the prevailing conditions regarding the security and well-being of minor girls in existing Child Care Institutions (CCIs) across the country over the last four years;
- (b) if so, the number of institutions found to be under performing as per Government standards over the said period and the action taken against such institutions, State-wise especially in Andhra Pradesh;
- (c) the funds allocated and utilised by States over the last four years regarding CCIs across the country, especially in Andhra Pradesh;
- (d) whether the Government has conducted an enquiry into the leak of information of minor girls in CCIs of Krishna District, Andhra Pradesh in 2023; and
- (e) if so, the details thereof and if not, the reasons therefor?

# ANSWER

# MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) (as amended in 2021) (Section 109) provides the National Commission for Protection of Child Rights (NCPCR) at National level and State Commission for Protection of Child Rights (SCPCR) at State level respectively to monitor the implementation of the Act.

As informed by National Commission for Protection of Child Rights (NCPCR), NCPCR had conducted social audit of all Child Care Institutions (CCIs) across the country in compliance to the Hon'ble Supreme Court's order dated 05.05.2017 in the matter of W. P. (Crl.) 102 of 2007 in *Re. Exploitation of children in orphanages in State of Tamil Nadu Vs. Union of India.* The National Report was submitted to the Hon'ble Supreme Court on 06.03.2020 in the aforesaid court case and also to the Ministry of Women and Child Development, GOI for further necessary action on the violations made out in the social audit reports. These reports and deficiencies found during the social audit in each CCI were also provided to respective District Magistrates for their necessary action.

Further, NCPCR has also developed an application- *MASI-Monitoring App for Seamless Inspection*- for real time monitoring of the Child Care Institutions (CCIs) and their inspection mechanism across the country. The effective and efficient

functioning of the mechanism for inspection of Child Care Institutions provided under the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) (as amended in 2021) and synchronous monitoring of the system is the rationale behind developing this comprehensive application. The app is linked to the monitoring Portal where the automatic reports get generated. **MASI App** enables unified inspections by Child Welfare Committees (CWCs), State Inspection Committees, District Inspection Committees, Members of Juvenile Justice Boards (JJBs) and State Commissions for Protection of Child Rights (SCPCRs) as laid down under the JJ Act, 2015. It serves as a single platform for inspections of all the CCIs across the country by any of the above stated authorities. As on 20.12.2023, total 5347 inspections have been conducted of MASI App.

The Ministry of Women and Child Development issued various advisories to all States/UTs for registration of Child Care Institutions (CCIs) in accordance with Section 41 of the JJ Act and also against those institutions which are not complying with the requirement, ensuring that basic amenities and facilities are provided to children in CCIs as enshrined under JJ Act, 2015 and rules there under.

State-wise funds released and utilized by States under Mission Vatsalya Scheme (erstwhile Child Protection Services Scheme) during the last four years including Andhra Pradesh is at Annexure-I.

(d) & (e) : No such instance has been reported in the Ministry.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF THE LOK SABHA UNSTARRED QUESTION NO.214 FOR ANSWER ON 02.02.2024 BY SHRI JAYADEV GALLA REGARDING SURVEY OF CHILD CARE INSTITUTIONS

# STATE-WISE FUNDS RELEASED AND UTILIZED BY STATES UNDER MISSION VATSALYA SCHEME (ERSTWHILE CHILD PROTECTION SERVICES SCHEME) DURING THE LAST FOUR YEARS INCLUDING ANDHRA PRADESH

	-						(Rs. in lakh)		
SI.	Name of the	2019-20		2020-21		2021-22		2022-23	
No.	State	Amount released	Amount Utlized						
1	Andhra Pradesh	1373.53	1679.85	1827.84	1295.78	476.46	492.38	3677.98	
2	Arunachal Pradesh	1174.11	449.14	293.55	866.50	487.92	890.97	2936.49	Not Available
3	Assam	3363.95	1730.54	3159.17	2373.00	864.69	1851.75	3734.67	1930.99
4	Bihar	1405.39	2334.30	2203.71	2455.17	2203.21	2594.87	3454.25	3444.25
5	Chhattisgarh	2098.74	2036.07	2281.81	2345.13	1870.35	1806.14	765.05	2957.63
6	Goa	19.63	94.56	129.9	182.07	3.43	154.12	5.77	434.59
7	Gujarat	2146.27	1923.30	2590.93	1566.73	697.24	1627.68	2329.53	2412.11
8	Haryana	2217.99	1642.22	2391.14	1312.70	931.24	1368.37	2938.82	2128.82
	Himachal Pradesh	1607.40	1416.52	1457.39	1554.12	1453.90	1262.48	3091.73	2944.78
10	Jammu & Kashmir	1225.16	2325.80	1490.55	710.62	1929.69	2403.32	2822.85	Not Available
11	Jharkhand	1845.80	1577.14	1425.26	1782.26	1248.02	553.96	743.48	497.53
12	Karnataka	3290.45	2969.37	2897.87	3388.23	4252.11	4252.11	5856.93	5706.79
13	Kerala	1519.74	754.30	1135.84	1085.16	607.45	1029.23	1284.89	1062.21
14	Madhya Pradesh	3052.72	2388.42	3531.26	3201.52	3057.44	3256.56	4690.78	2128.66
15	Maharashtra	2449.63	1941.08	3433.13	4407.73	5467.46	4143.92	7132.66	Not Available
16	Manipur	3102.72	3073.00	3468.9	3454.03	3606.76	4085.99	4826.75	3312.48
17	Meghalaya	2241.71	2234.49	2014.36	2008.45	1005.91	839.09	333.07	3360.8
18	Mizoram	2530.43	2136.90	2243.71	2007.61	1957.58	578.93	1503.31	489.39
19	Nagaland	2085.95	2054.82	2125.64	2148.86	1842.69	1923.05	2630.86	2410.65
20	Orissa	3541.66	3436.79	3302.54	3599.52	4019.15	3913.48	3755.49	4637.67
21	Punjab	722.00	815.29	558.41	673.80	172.57	273.08	1069.08	1331.57
22	Rajasthan	3195.88	4041.72	3221.96	3869.82	1542.75	1645.21	6600.22	5632.56
23	Sikkim	662.51	618.96	612.81	501.61	807.59	692.46	1047.25	786.5
24	Tamil Nadu	14915.36	10624.87	9636.91	7620.64	7669.71	6805.47	5102.93	7274.53
25	Telangana	1726.38	1190.19	431.61	1182.38	3850.65	974.19	2824.95	Not Available
26	Tripura	879.61	601.03	1075.65	1216.67	977.46	549.64	159.54	1497.13
27	Uttar Pradesh	4277.72	4173.25	5235.63	5157.43	4553.91	5253.98	6604.67	4940.05
28	Uttarakhand	918.58	1722.38	712.37	291.57	507.90	999.14	365.91	1190.33
29	West Bengal	2815.10	4285.62	4375.63	4704.87	3970.45	4213.11	2663.81	9332.9
	Andaman & Nicobar Island	329.62	211.53	282.97	117.70	7.50	82.30	374.79	293.54
31	Chandigarh	0.00	344.99	169.21	361.14	162.83	285.46	523.78	497.57
	Dadra & Nagar Haveli	193.97	80.85	55.96	136.67	142.98	148.18	389.90	149.39
	Daman & Diu	141.79	72.36						
33	Delhi	972.86	717.64	656.76	726.87	794.51	820.53	1506.95	Not Available
34	Lakshadweep	0.00	0.00	0	0.00	5.05	0.00		0
35	Ladakh			153.18	90.46	126.17	99.57	142.44	127.97
36	Puducherry	501.96	513.60	393.97	339.33	271.50	276.88	584.46	463.43
	Total	74546.32	68212.89	70977.53	68736.15	63546.23	62147.60	88476.04	75339.19